

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 359 OF 2017 IN  
APPEAL NO. 141 OF 2017 &  
IA NO. 360 OF 2017**

**Dated: 14<sup>th</sup> September, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Sree Rayalaseema Alkalies and Allied Chemicals Ltd .... Appellant(s)**

**Vs.**

**Andhra Pradesh Electricity Regulatory Commission  
& Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rohit Rao N.  
Ms. Devahuti Tamuli  
Mr. Mukund P.Unny

Counsel for the Respondent(s) : Mr.K.V.Mohan  
Mr. K.V.Malakrishnan for APERC  
  
Ms. Purna Singh  
Mr. Gautam Prabhakar for R-2

**ORDER**

IA No. 360 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel for respondent No.2 seeks some time to obtain instructions.

List the matter on **08.11.2017.**

**(I.J. Kapoor)**  
**Technical Member**  
*ts/vt*

**(Justice Ranjana P. Desai)**  
**Chairperson**